

Mr. Speaker: Next question.

Shri Sarjoo Pandey: May I put one question?

Mr. Speaker: I am sorry.

Mr. Speaker: Next question.

Shri Nath Pai rose—

Mr. Speaker: I am sorry. We have covered only 12 questions. I am in the hands of the House as they wish. I thought that the House had given me a directive that we should try to cover more. If that directive remains, I might be allowed to proceed. If that is not, a different directive may be given to me. I will proceed accordingly. I am just in the hands of the House.

Shri Nath Pai: It is only distribution. . . .

Mr. Speaker: I have no particular desire that I must cover so many. Rather, if am excused, I might just say, I would not like to repeat the words of the Speaker of the House of Commons, it is not considered dignified parliamentary procedure or practice to try to put supplementaries on questions that have been sponsored by others. We have developed this procedure. But, in the House of Commons, it is very seldom that one does not sponsor it but puts supplementaries. Very few supplementaries are allowed. I am not adhering to that. I only want that if the House wants me to cover 20 or 25 questions, they should co-operate and help me in doing so.

Shri Hari Vishnu Kamath: May we request, Sir, that supplementaries arising out of a question may kindly be distributed among all the groups in the House? This time, our group did not get a chance.

Shri Nath Pai: Distribution is always fair. It may be far from my mind or Mr. Kamath's mind to indicate or suggest even remotely that there was any kind of discrimination.

Mr. Speaker: I am very sorry if he thinks so.

Shri Harish Chandra Mathur: I think that at least the person who has put the question is entitled to ask more supplementary questions, because he has put the question with a particular purpose.

Mr. Speaker: I have been allowing two supplementary questions to every Member who has put the main question.

Shri Nath Pai: Three.

Shri Hari Vishnu Kamath: Three supplementary questions.

Mr. Speaker: I am allowing two supplementary questions. I may be allowed to complete what I am going to say. When there are not so many supplementary questions put by others, then I allow him a third one at the end.

The whole record will show that originally I have been allowing only two questions. Shri Hari Vishnu Kamath has been making complaints, though not very loud, and I have been listening to that every time and I have found that he has been clamouring for three questions. But I have not allowed that. I have allowed only two supplementary questions to the person who has put the main question and only one to the others. In regard to this question which we are now having also, Shri Sarjoo Pandey and Shri A. P. Jain stood up for a second time, but I have not called them. I shall continue that practice, but it is for the House to decide if it wants a change.

SHORT NOTICE QUESTIONS

Accident on Poona-Sholapur Section

S.N.Q. 20. Shri Tulsidas Jadhav: Will the Minister of Railways be pleased to state:

(a) whether any accident has occurred on the Poona-Sholapur Section between Mundhewadi and Pakni stations on the Seena Rinar Railway Bridge during last month;

(b) if so, how this happened and how many persons died on the spot;

(c) whether there is a demand for a foot-path on this Railway Bridge; and

(d) if so, the steps being taken to fulfil this long standing urgent demand?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) On 28-5-62 three trespassers were run over and killed by No. 328 Up Passenger between Mundhewadi and Pakni stations.

(c) There have been suggestions for a foot path but on Railway Bridges it is an exception rather than a rule to provide foot path. Railway Staff manage without a foot path on their inspections of the track and the Bridge. General public are not expected to trespass on the Bridge as it is dangerous for them.

(d) On the type of girders of this bridge, it would not be possible to provide a foot path.

श्री तुलसीदास जाधव : श्रीमन्, आज मे दस घण्टे माल पहने इस रेलवे ब्रिज के साथ फुटपाथ था और उस के ऊपर से लोग आते जाते थे। उस पेरिया के लोगों को उधर उधर जाने के लिये दूसरा रास्ता नहीं है और रेलवे लाइन पर से ही लोग आते जाते हैं जिस से कि बार बार एक्सीडेंट्स हो जाते हैं और इन एक्सीडेंट्स को बन्द करने के लिये फुटपाथ बनाना जरूरी है। मैं जानना चाहता हूँ कि गवर्नमेंट इस फुटपाथ को बनाना जरूरी समझती है या नहीं ?

Shri S. V. Ramaswamy: Before 1938 there was a foot-path, but even then it was not open to the general public, and the notice had been put up that trespassers would be prosecuted. But, in 1938, this bridge was renewed, and that was of a different type altogether, and the experts say that it cannot take a foot-path.

श्री तुलसीदास जाधव : रेलवे डिपार्टमेंट और महाराष्ट्र स्टेट इन दोनो में इस फुटपाथ के बारे में पत्र-व्यवहार और लिखापढी हुए हैं। उसके बाद रेलवेज ने कहा है कि उस के बारे में हम विचार कर रहे हैं और दूसरी तरफ ऐसा उत्तर देते हैं कि यह रेलवे ब्रिज रेलवेमैन और रेलवेज के लिये है। अब इसके क्या मानी है ? मेरी प्रार्थना है कि यह फुटपाथ बनाना बहुत जरूरी है और मैं जानना चाहता हूँ कि क्या इस के बारे में रेलवेज विचार करेगी ?

अध्यक्ष महोदय : विचार करके ही तो सरकार ने बतला दिया है कि यह फुटपाथ नहीं हो सकता है। ऐक्स्पर्ट्स ने उनको यह मलाह दी है कि वहां फुटपाथ नहीं हो सकता है।

श्री तुलसीदास जाधव : एक प्रश्न मैं और पूछना चाहता हूँ ?

अध्यक्ष महोदय : दोनों बार आप ने वही मुझाव दिया है और उसी को मुझाव आप दुहरा रहे हैं। मैं और सवाल करने की उजाजत नहीं दे सकता।

श्री तुलसीदास जाधव : अध्यक्ष महोदय, केवल एक

अध्यक्ष महोदय : आईए, आईए।

Import of Wireless Sets

S.N.Q. 21. Shri Muthyal Rao: Will the Minister of Defence be pleased to state:

(a) whether the attention of the Government of India has been drawn to the report published in the *Hindustan Times* dated the 15th January, 1962, that the Government has been swindled of lakhs of rupees in the import of wireless sets and that these sets were obtained from a French firm through Bharat Electronics Ltd. at inflated rates;

(b) if so, whether they have examined the truth or otherwise of this report; and